IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-541(PB)/2017

IN THE MATTER OF:

M/s. Chirag Textiles Vs.

....

Applicant/Petitioner

Abhi-Asmi International Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 28.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Petitioner/Applicant :

For the Respondent

ORDER

The matter has been called twice. Even in the post lunch session, no one is present in support of the petition.

In the interest of justice, hearing is deferred to 13th December, 2017.

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

(DEEPA KRISHAN) MEMBER(TECHNICAL)

28.11.2017 V.Sethi